

FORM NO. 111
**Order under section 342(6) on the request for change of purpose of accumulation or
setting apart of income**

| Part A: Particulars of the Applicant | | | | | |
|---|--|------------------------------|--|---|--------|
| 1. | Name: | | | <i>(refer Note 1)</i> | |
| 2. | Address: | | | <i>(refer Note 2)</i> | |
| 3. | Permanent Account Number (PAN): | | | | |
| 4. | E-mail Id: | | | | |
| 5. | Contact Number: | | | Country Code <i>(drop down)</i> | Number |
| Part B: Other Details | | | | | |
| 6. | Details of application filed under section 342(5) for change of purpose: | | | | |
| a. | Date | | | | |
| b. | Acknowledgement Number | | | | |
| 7. | Date(s) of opportunities for hearing given: | | | | |
| 8. | Document Identification Number: | | | | |
| Part C: Approval under section 342(6) | | | | | |
| <p>After due consideration, _____ (name of registered non-profit organisation) is hereby allowed to apply its income for such other charitable or religious purposes in India as specified in Table below which are in conformity with its objects.</p> | | | | | |
| Sl. No. | Tax Year | Amount accumulated (in ₹) | Purpose of accumulation as per Form No. 109 | Changed purpose being allowed | |
| 1. | | | | | |
| 2. | <i>(Repeat, if required)</i> | | | | |
| Part D: Rejection under section 342(6) | | | | | |
| <p>After due consideration, _____ (name of registered non-profit organisation) for change of purpose for which income has been accumulated or set apart, is hereby rejected for the following reasons:</p> <p>(1) (2)</p> | | | | | |

Place:

Date:

Signature:

Name of the Assessing Officer:

Designation:

Notes:

1. The name shall include full name of the Applicant being registered non-profit organisation.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. The Assessing Officer is to fill either Part C or Part D in order to give approval or reject the application of the applicant filed in Form No. 110.
4. Some of the information in the form would be pre-filled to the extent possible.
5. The amount mentioned in this form is to be filled in rupees unless stated otherwise.